



# The Orissa Gazette

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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART I.

### Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

#### HOME, REVENUE AND FINANCE DEPARTMENTS.

##### NOTIFICATIONS.

*The 4th February 1937.*

**No. 1308—4P-7/37-A.**—Mr. Prabhat Chandra Patra, Deputy Magistrate at the headquarter station of the district of Cuttack, is empowered to try summarily the offences mentioned in section 260 of the Code of Criminal Procedure, 1898 (Act V of 1898),

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

*The 5th February 1937.*

**No. 1324—1D/2/2/36-A.**—The services of M. R. Ry. R. V. Krishnarao Nayudu Garu, Deputy Collector in charge of Treasury at Koraput, are replaced at the disposal of the Government of Madras with effect from the 15th February 1937 or any subsequent date on which he may be relieved of his duties.

P. T. MANSFIELD,

*Chief Secretary to Government.*

*The 6th February 1937.*

**No. 1360—4P-3/37-A.**—Under section 37 of the Code of Criminal Procedure, 1898

(Act V of 1898), Babu Braja Mohan Mahapatra, Sub-Deputy Magistrate, Koraput, is invested with the following additional powers specified in the fourth schedule of the said Code, as powers which the local Government may confer on a Magistrate of the second class:—

- (1) Power to record a statement and confession during a police investigation, section 164.
- (2) Power to authorise detention of a person in the custody of the police during a police investigation, section 167.
- (3) Power to take cognizance of offences without complaint, section 190.
- (4) Power to commit for trial, section 206.
- (5) Power to make order on the case of first offenders, section 562.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

### EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

#### NOTIFICATIONS.

*The 3rd February 1937.*

**No. 642—M-3/37-L.S.-G.**—Rai Sahib Somanatha Mahapatro, Deputy Collector and Deputy Magistrate, Executive Officer of the Cuttack Municipality, is granted leave on average pay for seventeen days from 7th December 1936 under rules 284, 289 and 291 of the Bihar and Orissa Service Code.

A. F. W. DIXON,

*Secretary to Government.*

*The 8th February 1937.*

**No. 717—F-28/36-L.S.-G.**—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information.

By order of the Governor,

M. HAMID,

*Offg. Secretary to Government.*

(FOREST).

*New Delhi, 20th January 1937.*

**No. F-96-2/36-F.**—Mr. L. B. Holland, I.F.S., Conservator of Forests, is transferred from

the Central Provinces to Orissa, with effect from the afternoon of the 13th January 1937.

G. S. BAJPAI,

*Secretary to Government.*

#### ERRATUM.

*The 9th February 1937.*

**No. 740-L.S.-G.**—In the last line of notification no. 498-F-11/36-L.S.-G., dated the 27th January 1937, published in the *Orissa Gazette*, Part I, dated the 29th January 1937, read '1936' for '1937.'

M. HAMID,

*Secretary to Government.*

### LAW AND COMMERCE DEPARTMENT.

#### NOTIFICATION.

*The 9th February 1937.*

**No. 980-Com.**—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

*New Delhi, the 28th January 1937.*

**No. M826.**—In exercise of the powers conferred by sub-section (1) of section 15 of the Petroleum Act, 1934 (XXX of 1934), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Governor General in Council is pleased to appoint the Superintendent, Mathematical Instrument Office, Calcutta, as the officer with whom the standard apparatus for determining the flashing-point of petroleum shall be deposited.

A. G. CLOW,

*Secretary to Government of India.*

### SUBORDINATE CIVIL SERVICE.

#### HOME, REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATION.

*The 8th February 1937.*

**No. 1424—1S/7-1-36-A.**—Maulavi Fahimul Haqq, Sub-Deputy Magistrate and Sub-Deputy Collector in the district of Sambalpur, is transferred to the headquarters station of the district of Puri.

Notification no. 383-A., dated the 9th January 1937, transferring him to the headquarters station of the district of Cuttack, is cancelled.

P. T. MANSFIELD,  
*Chief Secretary to Government.*

## CO-OPERATIVE SOCIETIES.

### NOTIFICATIONS.

*The 4th February 1937.*

**No. 603.**—Whereas in consideration of an application made by not less than three-fourths of the members of the Serai Jaganathpur Co-operative Society bearing registration no. 38/Cu of 21-10-1929 in the district of Puri, I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by clause (a), section 42 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Lakhminarayan Panda, Manager, Puri Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

*The 4th February 1937.*

**No. 606.**—Whereas in consideration of an application made by not less than three-fourths of the members of the Dalua Poultry Breeding Co-operative Society bearing registration no. 136/Cu of 2-12-1926 in the district of Puri, I am of opinion that the said society ought to be dissolved; now therefore in exercise of the power conferred by clause (a), section 42 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1) section 44 of the same Act, I hereby appoint Babu Gopendra Krishna Misra, Manager, Khurda Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

*The 4th February 1937.*

**No. 610.**—Whereas it has been proved to my satisfaction that the number of members of the Puri Town Bauri Co-operative Society bearing registration no. 64/O of 19-11-1923 in the district of Puri has been reduced to less than ten, I hereby in exercise

of the power conferred by clause (b), section 42 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Lakhminarayan Panda, Manager, Puri Central Co-operative Bank, Ltd., to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. ROY,  
*Deputy Registrar, Co-operative Societies.*

## OFFICE OF THE CONSERVATOR OF FORESTS.

### NOTIFICATIONS.

*The 6th February 1937.*

**No. 1.**—Mr. B. P. Basu, I.F.S., Deputy Conservator of Forests in charge of Sambalpur Division, is granted leave on average pay for thirteen days from the 2nd January 1937 to the 14th January 1937 inclusive.

*The 6th February 1937.*

**No. 2.**—Mr. K. L. Maulik, E.A.C.F., Divisional Forest Officer, Barapahar Forest Division, is appointed to remain in additional charge of Sambalpur Division during the absence, on leave, of Mr. B. P. Basu, I.F.S.

L. B. HOLLAND,  
*Conservator of Forests.*

## OFFICE OF THE DIRECTOR OF PUBLIC INSTRUCTION.

### NOTIFICATION.

*The 28th January 1937.*

**No. 4.**—Babu Braja Mohan Senapati, Headmaster, Phulbani Middle English School, is allowed leave on average pay on medical certificate for thirty days under rules 284, 289-91 and 297 of the Bihar and Orissa Service Code, with effect from the 2nd January 1937.

H. DIPPIC,  
*Director of Public Instruction.*